



THIS AGREEMENT is executed on this the 31st day of March, 2011 at Delhi

Between

The Institute of Company Secretaries of India, a statutory body set up under an Act of Parliament 'The Company Secretaries Act 1980', having its Head Office at 'ICSI House, 22, Institutional Area, Lodi Road, New Delhi-110003 through its Secretary & CEO, Shri N.K. Jain (HEREINAFTER called the "ICSI" which expression shall, unless repugnant to the context or meaning thereof include its successors and assigns) of the one part

AND

The Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, Government of India through Shri Debi Prasad Dash, Additional Director General, Directorate General of Systems, New Delhi (HEREINAFTER called the "CBEC" which expression shall, unless repugnant to the context or meaning thereof **exclude** its successors and assigns) of the other part

The "ICSI" and the "CBEC" shall, wherever necessary, referred to as "Party" or "Parties"

WHEREAS ICSI and CBEC entered into a Memorandum of Understanding dated 25th day of June, 2010 duly amended vide Supplementary Memorandum of Understanding dated 27th day of September, 2010 (the MoU dated 25th June, 2010 and the Supplementary MoU dated 27th September, 2010 is hereinafter collectively referred to as "MoU") and formulated a Scheme for Certified Facilitation Centres ("SCHEME") under the Automation of Central Excise and Services Tax ("ACES") Project of CBEC to facilitate setting-up of Certified Facilitation Centres ("CFC's") by the Company Secretaries in practice for purposes best described in the said MoU.

AND WHEREAS the Scheme under the said MoU is valid for a period of one year w.e.f 26th June, 2010 and is set to expire on 25th June, 2011 ("EXPIRY DATE").

NOW BY THIS AGREEMENT the parties do hereby mutually agree to extend the said MoU and the Scheme on the same terms and conditions as originally set forth in the MoU and amended vide Supplementary MoU for a further period of **two** years w.e.f. 1st April, 2011 **till 31st March, 2013, unless renewed/revised/cancelled earlier.**

The copy of the said MoU has been annexed to the present Agreement being an integral part of it.

In Witness whereof the parties hereto have here-into set their respective hands on the day and the year first above written.

Signed and delivered for and on behalf of ICSI by Shri N K Jain, Secretary & CEO, ICSI	Signed and delivered for and on behalf of CBEC by Shri Debi Prasad Dash, Additional Director General, DG Systems, CBEC
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IN PRESENCE OF TWO WITNESSES

1. SIGNATURE

NAME

ADDRESS

2. SIGNATURE

NAME

ADDRESS